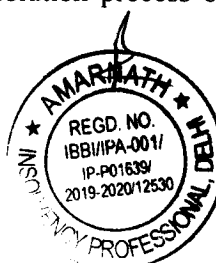


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M/s. SNAB PUBLISHERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. SNAB PUBLISHERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	02/12/1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. of corporate debtor	U74899DL1994PTC063174
5.	Address of the registered office and principal office (if any) of corporate debtor	3 A /3, ASAF ALI ROAD, NEW DELHI – 110002. INDIA
6.	Insolvency commencement date in respect of corporate debtor	22.02.2020
7.	Estimated date of closure of insolvency resolution process	21.08.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. AMAR NATH and IBBI/IPA-001/IP-P01639/2019-20/12530
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Chamber no. F-627, Lawyers Chamber, Karkardooma Court, Delhi – 110032. Email : insolvencyprofessional2019@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	12, Ground floor, Trishul Tower, Opposite Pacific Mall, Kaushambi, Ghaziabad, U.P.- 201010. Email : insolvencyprofessional2019@gmail.com
11.	Last date for submission of claims	07.03.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/downloadform.html Physical Address: 12, Ground floor, Trishul Tower, Opposite Pacific Mall, Kaushambi, Ghaziabad, U.P.- 201010.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. Snab Publishers Private Limited** on 22.02.2020.



The creditors of **M/s. Snab Publishers Private Limited** are hereby called upon to submit their claims with proof on or before 07.03.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class "Home Buyers" in Form CA. : NOT APPLICABLE.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:


(AMAR NATH)

Date : 22.02.2020
Place : DELHI

